

**बीबीसवें विकास तथा सञ्चार-कार्य**  
**मन्त्री (श्री कलकट्टीन श्री प्रहलद) :**  
 (क) और (ख). पूंजीगत वस्तुओं और कच्चे माल का आयात करने के लिये वेस्टर्न इनलैण्ड रबड़ क० (इण्डिया) लि० को जो भारत में एक रजिस्टर्ड कम्पनी है और जिसमें अधिकांश विदेशी पूंजी लगी हुई है अधिन आयात लाइसेंस जारी कर दिये गये हैं ।

**दुर्गापुर इस्पात कारखाना**

1969. श्री रामचन्द्र वीरपाः क्या इस्पात, खान तथा धातु मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्पादन को बढ़ाने की दृष्टि से दुर्गापुर इस्पात कारखाने के अधिकारियों ने कोक-भट्टी गैस का कारगर उपयोग करने का एक नया तरीका निकाला है ;

(ख) यदि हां, तो उसका व्यौरा क्या है; और

(ग) इसके परिणामस्वरूप कोयले की खपत कितनी कम हुई है ?

इस्पात, खान तथा धातु मन्त्री (डा० चम्पा रेड्डी) : (क) से (ग). जी, हां । कोक-भट्टी गैस की कमी को पूरा करने के लिये दुर्गापुर इस्पात कारखाना इस्पात पिचलाने वाले कारखाने में 'फर्नेस आयल' इस्तेमाल कर रहा है । इसके अलावा ब्रेलन-मिलों के सञ्चारण के लिए योजना-बद्ध तरीके से बन्द करने से उपलब्ध गैस का अधिक से अधिक कारगर ढंग से उपयोग किया जाता रहा है ।

फर्नेस आयल के इस्तेमाल से कोक-भट्टी गैस की खपत में कमी हुई है परन्तु इससे कोक की खपत में कोई कमी नहीं हुई है ।

**Bogie attached to Assam Mail**

1970. Shrimati Jyotama Chanda: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the First and Third class bogies which used to be attached to the Assam Mail running from Barauni to Silchar have been withdrawn; and

(b) if so, since when and the reasons therefor?

The Minister of Railways (Shri C. M. Poonacha): (a) and (b). The Composite First and Third class through coach between Barauni and Silchar by 3/4 Assam Mails was withdrawn from 15-2-1966 consequent upon change in timings of connected trains on Lumding—Badarpur section necessitated by restrictions on night running of passenger trains on this section for security reasons.

**Import of Jute from Thailand**

1971. Shri Kameshwar Singh:  
 Shri Sheopujan Ghastri:  
 Shri A. B. Vajpayee:  
 Shri Madhu Limaye:  
 Shri Rabi Ray:  
 Shri K. Manoharan:  
 Shri H. N. Mukerjee:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that in the matter of jute imports from Thailand, some of the parties from whom the purchases were made by the jute mills, happened to be Indian parties acting as principals and not as agents of some Thailand firms;

(b) the names of these Indian parties acting as principals from whom purchases were made by the Jute mills;

(c) whether Government's attention has been drawn to the leakage of foreign exchange involved in these imports because of the fact that Indian firms were allowed to act as principals in the matter of these imports; and

(d) whether Government intend to institute an enquiry into the whole affair and start proceedings against parties who have been responsible of cheating Government?

The Minister of Commerce (Shri Dinesh Singh): (a) and (b). Imports of jute and mesta were covered by Open General Licence during the period from 13th July, 1966 to 31st March, 1967, for jute mills only. Mills were free to make purchases and arrange for imports. Government have no definite information whether purchases were made from Indian parties acting as principals.

(c) and (d). Government are not aware of any leakage of foreign exchange or of cheating on this account. The question of holding an enquiry does not arise.

#### Import of Jute from Thailand

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Shri Gheopujan Shastri:  
Shri A. B. Vajpayee:  
Shri Rabi Ray:  
Shri H. N. Mukerjee:  
Shri Madhu Limaye:  
Shri Manoharan:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that import licences were issued to the jute mills in the last two or three years for importing jute from Thailand;

(b) if so, the total quantity and value of these imports per year;

(c) whether it is a fact that re-purchase was allowed of the quantities purchased by the jute mills and registered with the Jute Controller, Calcutta in respect of these imports;

(d) if so, the names of the parties/firms which were given permission to purchase the quantity on the ground that the parties through whom original quantity was purchased have delayed shipment or defaulted;

(e) the total quantity and value of these purchases; and

(f) the difference in value between the original purchase and the re-purchase sanctioned by Government?

The Minister of Commerce (Shri Dinesh Singh): (a) Licences were issued to jute mills for import of jute/mesta from all permissible destinations (including Thailand). Imports were under Open General Licence with effect from 13th July, 1966 to 31st March, 1967.

(b) The quantity and value of imports of mesta from Thailand during 1964-65 and 1965-66 were as under:

	Quantity (‘000’ bales)	Value (Rs. lakh)
1964-65	23.3	43
1965-66	889.4	1590

(c) No, Sir. Mills were free to make purchases. Government did not exercise any control over the purchases nor was there any stipulation for registering the purchases with Jute Commissioner.

(d) to (f). Do not arise.

#### Steel Industries

1973. Shri G. C. Jha: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether it is a fact that there are more steel industries in the private sector than in the public sector; and

(b) if so, the reasons therefor?

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): (a) It is presumed that the Question refers to integrated steel plants producing mild steel. At present there are six such plants in the country. Out of these, two plants, namely, Tata Iron & Steel Co. and Indian Iron & Steel Co., with an annual capacity of 3 million ingot tonnes, are in the private sector. As against this, there are 4 plants namely, Rourkela, Bhilai, Durgapur and Mysore